

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
M.A.NO.652 of 1993 in O.A.No.691 of 1992.

Between

Dated: 27-8-1993.

1. Government of Andhra Pradesh represented by its Chief Secretary to Government, General Administration Department, Secretariat, Hyderabad.
2. Principal Secretary to Government, Energy, Forests, Environment, Science & Technology Department, Secretariat, Hyderabad.
2. Principal Chief Conservator of Forests, Government of A.P., Saifabad, Hyderabad.

... Applicants (Respondents
No.3 and 4 in O.A. 691/92)

And

1. T.Raja Rao.
2. Government of India represented by its Secretary to Government, Ministry of Environment & Forests, New Delhi.
3. Union Public Service Commission, represented by its Secretary, Dholpur House, New Delhi.

... Respondents (Applicants and
Respondents No.1,2, O.A.
691/92)

Counsel for the Applicants : Sri. D.Panduranga Reddy, Spl.
counsel for A.P.State.
Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.
: Sri. S.Satyam Reddy

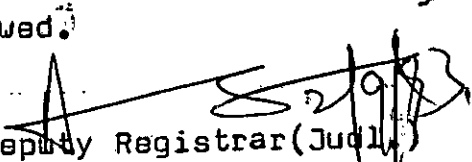
CORAM:

Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

M.A. 652/93 is moved by Sri. D.Panduranga Reddy, special standing counsel for AP state to extend time up to 31-10-1993 for implementation of judgement dt. 18.9.1992 in O.A.691/92. None present on behalf of the Respondent No.1 in this M.A., who is applicant in the main O.A. After hearing Sri. D.Panduranga Reddy, we extend time up to 31-10-1993 for implementing the judgement in O.A.691/92.

Accordingly MA 652/93 is allowed.


Deputy Registrar(Judl)

Copy to:-

1. Chief Secretary to Government, General Administration Department, Government of Andhra Pradesh, Secretariat, Hyderabad.
2. Principal Secretary to Government, Energy, Forests, Environment, Science & Technology Department, Secretariat, Hyderabad.

Contd:...2/-

1. Principal Chief Conservator of Forests, Government of A.P.,
Saifabad, Hyderabad.
2. Secretary to Government, Ministry of Environment & Forests,
Govt. of India, New Delhi.
3. Secretary, Union Public Service Commission, Dhoolpur House,
New Delhi.
4. One copy to Sri. D. Panduranga Reddy, Spl. counsel for A.P.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. S. Satyam Reddy, advocate, CAT, Hyd.
7. One spare copy.

Rsm/-

2nd 1/2

M.A. 652/93.

in

O.A. 691/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. N. BELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 22/8/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No. 652/93.

in

O.A.No.

691/92

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

Central Administrative Tribunal
DESPATCH
6 SEP 1993
HYDERABAD BENCH.

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